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8th March, 2021
17 Phalgun, 1942 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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RAJYA SABHA

Monday, the 8th March, 2021/17 Phalguna, 1942 (Saka)

The House met at nine of the clock,

MR. CHAIRMAN *in the Chair.*

OATH OR AFFIRMATION

Shri Biswajit Daimary (Assam)

Shri Dineshchandra Jemalbhai Anavadiya (Gujarat)

Shri Rambhai Harjibhai Mokariya (Gujarat)

OBITUARY REFERENCES

MR. CHAIRMAN: Hon. Members, I have an advice. Members coming to the House can wear their traditional headgear or *angavastra* or whatever it is, but it is better to avoid party symbols. Once you enter into the House, we have to maintain tradition. This applies to all parties, not to one party or one symbol.

SHRI JAIRAM RAMESH(Karnataka): Thank you, Sir.

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of Shri Vidya Sagar Nishad, Shri M. Rama Jois and Shri Satish Sharma, former Members of this House.

Shri Vidya Sagar Nishad passed away on 14th July, 2020, at the age of 90 years. Born in June, 1930, at Kashim Bazar in Munger District of Bihar, Shri Nishad was educated at the Kashi University, Varanasi. A social worker, Shri Nishad strived for the upliftment of poor and backward sections of the society and was actively associated with the movement launched by Shri Jai Prakash Narain in 1974.

Shri Nishad started his legislative career as a Member of Bihar Legislative Assembly in 1989 and served as a Member of that Assembly for two terms. He also served as Cabinet Minister in the Government of Bihar, holding portfolios of Fisheries

and Fodder (Veterinary) and Statistics and Evaluation, from 1990 to 1994 and that of Labour from 1995 to 1997.

Shri Vidya Sagar Nishad represented the State of Bihar in this House, from June, 2004, to April, 2006.

In the passing away of Shri Vidya Sagar Nishad, the country has lost an administrator, a dedicated social worker and an able parliamentarian.

Shri M. Rama Jois passed away on 16th February, 2021, at the age of 89 years.

Born in July, 1931, at Araga in Shimoga District of Karnataka, Shri Jois was educated at the Central College and the Government Law College, Bengaluru.

A legal luminary, Shri Jois served as Judge of the High Court of Karnataka, from 1977 to 1992 and as the Chief Justice of the High Court of Punjab and Haryana from May to September, 1992. He also served as the Governor of Jharkhand from July, 2002, to June, 2003, and as the Governor of Bihar from June, 2003, to October, 2004.

A towering intellectual, Shri Rama Jois authored several books on jurisprudence and philosophy, including the well acclaimed 'Legal and Constitutional History of India' and 'Dharma: The Global Ethic'.

Shri M. Rama Jois represented the State of Karnataka in this House, from June, 2008, to June, 2014.

In the passing away of Shri M. Rama Jois, the country has lost a noted jurist, an acclaimed writer, an able administrator and a distinguished parliamentarian.

Shri Satish Sharma passed away on 17th February, 2021, at the age of 73 years.

Born in October, 1947, at Secunderabad in Andhra Pradesh (now in Telangana), Shri Satish Sharma pursued his education at Delhi, Hyderabad and U.S.A. and obtained Commercial Pilots License and Airline Transport Pilots License.

An accredited Commercial Pilot, Shri Sharma was keenly interested in lawn tennis and aero sports and served as President of the Delhi Lawn Tennis Association, the Delhi Flying Club and the Aero Club of India, and as Vice-President of the Federation of Aeronautics International, Paris.

Shri Satish Sharma served as a Member of Rajya Sabha thrice, representing the State of Madhya Pradesh from June, 1986, to November, 1991; the State of Uttarakhand from July, 2004, to July, 2010 and the State of Uttar Pradesh from July, 2010, to July, 2016, in this House. He served in the Union Council of Ministers as Minister of State (Independent Charge) of the Ministry of Petroleum and Natural Gas

from 1993 to 1996. He also served as a Member of Tenth, Eleventh and Thirteenth Lok Sabha.

In the passing away of Shri Satish Sharma, the country has lost an able administrator, a passionate aviation sports enthusiast and a veteran parliamentarian.

We deeply mourn the passing away of Shri Vidya Sagar Nishad, Shri M. Rama Jois and Shri Satish Sharma.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute.)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved families our sense of profound sorrow and sympathy.

OBSERVATIONS BY THE CHAIR

SHRI DEEPENDER SINGH HOODA (Haryana): *

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, you had promised from the Chair. *..(Interruptions)..*

SHRI JAIRAM RAMESH (Karnataka): Sir, you had promised. *..(Interruptions)..*

MR. CHAIRMAN: Please sit down. *..(Interruptions)..* This is not the way. *..(Interruptions)..* This is not the way, Deepender ji. *..(Interruptions)..* Please hear the observations of the Chair. *..(Interruptions)..*

SHRI DEEPENDER SINGH HOODA: *

MR. CHAIRMAN: Please, please. *..(Interruptions)..* This is not going to be a part of the proceedings. *..(Interruptions)..*

SHRI JAIRAM RAMESH: Sir, you had promised. *..(Interruptions)..*

* Not recorded.

SHRI DIGVIJAYA SINGH: Sir, you had promised from the Chair. ..(*Interruptions*)..

MR. CHAIRMAN: I have already said it. ..(*Interruptions*).. I got it examined. There is no precedent. I have said it in the House. Again, if you ask me, what can I do?

The Minister of Parliamentary Affairs, Pralhad Joshi *ji*, Hon. Leader of the House, Thawar Chand Gehlot *ji*, Hon. Leader of the Opposition, Mallikarjun Kharge *ji*, leaders of various parties and groups in the House and respected Members, I extend a warm welcome to all of you to the second part of the ongoing Budget Session of Parliament. ..(*Interruptions*)..

On behalf of the entire House and on my own behalf, I compliment Mapanna Mallikarjun Kharge *ji* on assuming the office of the Leader of the Opposition in the Rajya Sabha. He is one of the long serving leaders of the country with vast legislative and administrative experience. Kharge *ji* was also the Leader of the largest Opposition party in the Lok Sabha during 2014-19. He was also the Leader of the Opposition in the Karnataka Legislative Assembly twice during 1996-99 and in 2008.

Kharge *ji* has been a legislator since 1972, having been successively elected a record nine times to the Karnataka Legislative Assembly, and has been a Member of Lok Sabha twice during 2009-14 and 2014-19. He has the distinction of being the Leader of the Opposition on his first election to the Rajya Sabha.

The Leader of the Opposition has a major role in enabling the smooth functioning of the House as per the Rules of Procedure and Conventions of the House. I am confident that this august House will benefit significantly from the rich and diverse experience of Kharge *ji* who has witnessed the functioning of the Legislatures in the State and the Centre, both from the right and left side of the Chair.

Hon. Members, we take pride in our country being the largest democracy of the world whose vibrancy is increasing with every election. Parliamentary democracy is all about numbers and putting the numbers to the best use and effect in the interests of the people, the patrons of democracy. Over the last five Sessions, this august House has been recording high productivity even as we have had some testing times. The productivity of the House during the first part of the ongoing Budget Session has been about 100 per cent. I would only expect this trend to continue during the second part as well.

Both the Houses of Parliament took a three week break for examination of the Demands for Grants of various Ministries and Departments for the financial year 2021-22 by the 24 Department-Related Parliamentary Standing Committees. This is one of the important functions undertaken by these Committees on behalf of the Parliament.

It is in order for me and even necessary to give you a brief account of the functioning of the eight Department-Related Standing Committees of Rajya Sabha with 242 Members from both the Houses, during the recess. I would like to highlight some positives that emerged during the examination of the Demands for Grants of 18 Ministries by the Committees of this august House and some concerns as well.

I am happy to inform the House that the eight Committees of Rajya Sabha have spent 12 per cent more time examining the Demands for Grants for 2021-22 than in the case of last financial year 2020-21.

The Committees held a total of 21 meetings this year for a total duration of 70 hours and 27 minutes as against 20 meetings with a total duration of meetings of 63 hours last year.

The participation of the Members of Rajya Sabha in the meetings of these eight Committees has improved substantially over the last year. The overall attendance of Members of this august House in the meetings this year has risen to 58.24 per cent as against 52.57 per cent last year. The attendance of the Members of the Lok Sabha has however declined to 31.86 per cent this year from 46.37 per cent last year.

In yet another significant improvement, 39 Members of the Rajya Sabha, accounting for 50 per cent of the 78 Members of this House on these Committees, have attended all the meetings of the Committees this year. Thirty-six per cent of the Rajya Sabha Members had attended all meetings of the Committees last year.

In respect of the 164 Lok Sabha Members on these Committees, number of those with full attendance has declined to 26.21 per cent this year from 35 per cent last year.

I am happy to note that there has been a quorum in all the 21 meetings this year while there was no quorum in 3 of the 20 meetings held last year.

I have been urging the Chairmen and Members of the Committees of Rajya Sabha to enable longer duration of the meetings given the time, energy and costs involved in holding the meetings. In this regard, I am happy to inform that of the 21 meetings, only 3 were held for a duration of less than 2 hours each. It is significant to note that 4 of the 8 Committees met for much longer duration in a day indicating the scope for making the most out of each meeting. The Committee on Education, Women, Children, Youth & Sports met for the longest of 6 hours 25 minutes in a day. This was followed by the Committee on Transport & Tourism — 6 hours 13 minutes; Committee on Personnel and Public Grievances — 5 hours 30 minutes; and the Committee on Commerce which met for 5 hours and 25 minutes in a day.

In the case of meetings this year, the Committee on PPG has reported the highest average attendance of 51.19 per cent followed by the Committee on Health &

Family Welfare — 48.38 per cent; Committee on Industry —46.15 per cent; and the Committee on Home Affairs — 41.66 per cent. For the other 4 Committees, the average attendance has been about 40 per cent. The Committee on Commerce has reported the maximum improvement in attendance clocking 40 per cent this year as against 32 per cent last year.

Some concerns in respect of the meetings of the Committees this year include decline in overall attendance this year to 42 per cent from 48 per cent last year and increase in the number of Members who have not attended any meetings this year; any meetings this year.

Low attendance of Members from parties other than the BJP and the Congress in the meetings of the Committees remains a major concern. Overall attendance of Members from such other parties and groups this year declined to 27.60 per cent from 40.5 per cent from last year. This needs to be addressed to by the concerned parties.

I place these facts about the functioning of the Department-related Parliamentary Standing Committees on record and in public domain from time to time given the importance of these Committees for the 24x7 functioning of the Parliament and the significance of the work being done by these Committees. That is the purpose of making this announcement.

I compliment the Chairmen and Members of the 8 Department-related Parliamentary Standing Committees of Rajya Sabha for their efforts towards improving the functioning of the Committees and hope that they will focus on the areas that need betterment.

Hon. Members, quality debates and discussions enrich the proceedings of the Legislatures. Sufficient homework is required on the part of the Members to make such quality contribution to the debates and interventions.

Legislators do have some broad understanding of major issues taken up in the Legislatures. But an in-depth and analytical understanding of each issue makes the real difference. This is possible only through study of books and journals from time to time on chosen subjects. Library is the principal source of such enhanced understanding.

The Parliament Library is completing 100 years this year. It has a huge collection of about 14 lakh books, including hundreds of journals in all the languages. I am told that the footfall of the Members of Parliament in this source of information and knowledge is not very encouraging. The Library Committee is taking some initiatives like organizing displays to acquaint the Members of Parliament with the range of books available. I urge upon all the Members of Parliament to make effective use of

the Parliament Library for making a difference to the debates. Going to the Library is going to enhance your knowledge. Attending the Session and not missing it also enhances the understanding of the parliamentary procedures. So, I call upon the Members to please visit the Library, make use of the Library. It is your own Library. Also, please attend the Parliament. Sometimes I wonder what happens to Members of Parliament. On seeking information I am told that they are in Delhi but they are not present in the House. This is not about any particular Member or any party. I appeal to all the Members, please make it a point to be in the House, observe the debates and enrich your knowledge. That is my appeal to all of you.

With these words, I once again welcome you all to this part of the Budget Session and hope that collectively, we will make it a memorable Session. *Dhanyavad!*

REFERENCE BY THE CHAIR

MR. CHAIRMAN: Hon. Members, today, March 8th, is the International Women's Day, a day to celebrate the social, economic, cultural and political contribution and achievements of women across the globe and honour their indomitable spirit, resolute determination and incessant efforts which underline these achievements. This is also a day to take stock of the hurdles coming in the way of ensuring women their due in all walks of life and socio-economic development. This is an occasion to renew the efforts made in this direction, assess the progress made and the distance still to be covered. The United Nations' theme for International Women's Day this year is "Women in Leadership: Achieving an equal future in a Covid-19 world". This theme celebrates the tremendous efforts by women and girls around the world in shaping more equal future and recovery from the Covid-19 pandemic. It is also aligned with the United Nations Women's Generation Equality Campaign, which calls for women's rights in decision-making in all areas of life, equal pay, equal sharing of unpaid care and domestic work, ending all forms of violence against women and girls and ensuring healthcare service that respond to their needs.

Hon. Members, Covid-19, a once-in-a-century health crisis, has tested human resilience and fighting spirit to the hilt. Women across the world, and in our country too, have been at the forefront of tackling this pandemic, be it as doctors, healthcare workers, bureaucrats, scientists, innovators, community organizers or caregivers at home. They have worked beyond the call of duty to ensure that the effect of the pandemic on our country is minimal. Women of our country have been

active participants in shaping the history and contemporary times. From actively participating in the Freedom Movement to leading movements for environmental protection and from taking steps to kindle their entrepreneurship spirit to the very pursuit of women's rights in India, we have seen them positive in diverse domains. While things have improved substantially over the years, there is still considerable ground to cover before women get their due by necessary empowerment and entitlement. The need of the hour is an all-encompassing empowerment and emancipation of women across the social, regional and rural-urban divide to give a fillip to rapid socio-economic transformation. For this we need to strive for realization of the values and principles enshrined in our Constitution which provide for equality of status and opportunity and enjoins upon every citizen to renounce practices derogatory to the dignity of women. Our nation as a whole cannot progress and rise to full potential if one half of it is restricted in making new contributions. So, let us resolve on this occasion to remove all barriers, psychological, socio-cultural, economic and political, which deny women their due. We need to ensure an environment that allows women to express themselves to their full potential in the form of both words and deeds. On behalf of all Members and on my own behalf, I place on record the appreciation of the services rendered by the women Members of this House and also the women citizens of the country for the development and prosperity of the nation, and I wish more strength and power to them in the future also.

श्रीमती छाया वर्मा (छत्तीसगढ़): सभापति जी, महिलाओं को एक-एक मिनट बोलने का मौका दे दीजिए।

MR. CHAIRMAN: Papers to be Laid on the Table. ...(*Interruptions*)... मौका दूंगा।

PAPERS LAID ON THE TABLE

- I. Notifications of the Ministry of Information and Broadcasting
- II. Report and Accounts (2019-20) of the Press Council of India, New Delhi and SRFTI, Kolkata and related papers
- III. Report and Accounts (2018-19) of SRFTI, Kolkata and related papers
- IV. MoU between Gol and BECIL, New Delhi

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Prakash Javadekar, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Information and Broadcasting Notification No. G.S.R. 582 (E), dated the 24th September, 2020, publishing the Cinematograph (Certification) Amendment Rules, 2020, under sub-section (3) of Section 8 of the Cinematograph Act, 1952.

[Placed in Library. See No. L.T. 4052/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Information and Broadcasting Notification No. G.S.R. 102 (E), dated the 5th February, 2021, publishing the Press Council (Procedure for Notification of Associations of Persons) Rules, 2021, under sub-section (3) of Section 25 of the Press Council Act, 1978.

[Placed in Library. See No. L.T. 4095/17/21]

II.(1) A copy each (in English and Hindi) of the following papers, under Section 20 of the Press Council Act, 1978:—

- (a) Forty-first Annual Report and Accounts of the Press Council of India, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 4049/17/21]

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

(III) A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Satyajit Ray Film and Television Institute (SRFTI), Kolkata, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4050/17/21]

- (ii) (a) Annual Report and Accounts of the Satyajit Ray Film and Television Institute (SRFTI), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 4050/17/21]

- IV. Memorandum of Understanding between the Government of India (Ministry of Information and Broadcasting) and the Broadcast Engineering Consultants India Limited (BECIL), New Delhi, for the year 2020-21.

[Placed in Library. See No. L.T. 4051/17/21]

I. Report and Accounts (2019-20) of BGML, Karnataka and related papers

II. Reports and Accounts of various organisations for various years and related papers.

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Pralhad Joshi, I lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Forty-eighth Annual Report and Accounts of the Bharat Gold Mines Limited (BGML), Karnataka, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 3142/17/21]

II. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Jawaharlal Nehru Aluminium Research Development and Design Centre (JNARDDC), Nagpur, for

the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.
[Placed in Library. See No. L.T. 3146/17/21]
- (ii) (a) Annual Report and Accounts of the National Institute of Rock Mechanics (NIRM), Bengaluru, for the year 2019-20, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.
[Placed in Library. See No. L.T. 3147/17/21]
- (iii) (a) Annual Report and Accounts of 36th International Geological Congress (36 IGC), New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Body.
[Placed in Library. See No. L.T. 3811/17/21]
- (iv) (a) Annual Report and Accounts of 36th International Geological Congress (36 IGC), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Body.
[Placed in Library. See No. L.T. 3811/17/21]
- (v) (a) Annual Report and Accounts of 36th International Geological Congress (36 IGC), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Body.
[Placed in Library. See No. L.T. 3811/17/21]

Notifications of the Ministry of Ports, Shipping and Waterways

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Mansukh Mandaviya, I lay on the Table, under sub-section (4) of Section 124 of the Major Port Trust Act, 1963, a copy each (in English and Hindi) of the following Notifications of the Ministry of Ports, Shipping and Waterways:

- (1) G.S.R. 161 (E), dated the 5th March, 2020, publishing the Cochin Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 2019.
- (2) G.S.R. 665 (E), dated the 23rd October, 2020, publishing the Paradip

Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2020.

[Placed in Library. For (1) and (2) See No. L.T. 3996/17/21]

I. Reports and Accounts (2019-20) of various companies and related papers

II. MoUs between Gol and EPIL, BRCL and BBJ

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Arjun Ram Meghwal, I lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Forty-eighth Annual Report and Accounts of the Scooters India Limited (SIL), Lucknow, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 3790/17/21]

(ii) (a) Thirty-fourth Annual Report and Accounts of the Braithwaite Burn and Jessop Construction Company Limited (BBJ), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 3789/17/21]

(iii) (a) Forty-seventh Annual Report and Accounts of the Richardson & Cruddas (1972) Limited (R&C), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 3791/17/21]

(iv) (a) Sixty-eighth Annual Report and Accounts of the Hindustan Cables Limited (HCL), Kolkata, the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and

Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 3787/17/21]

(v) (a) Annual Report and Accounts of the Hindustan Photo Films Manufacturing Company Limited (HPF), Ootacamund, Tamil Nadu, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 3788/17/21]

II. A copy each (in English and Hindi) of the following papers:—

(i) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises) and the Engineering Projects (India) Limited (EPIL), for the year 2020-21.

[Placed in Library. See No. L.T. 3786/17/21]

(ii) Memorandum of Understanding between the Government of India (Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises) and the Bridge and Roof Co. (I) Ltd., for the year 2020-21.

[Placed in Library. See No. L.T. 3784/17/21]

(iii) Memorandum of Understanding between Government of India (Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises) and the Braithwaite Burn and Jessop Construction Company Limited (BBJ), for the year 2020-21.

[Placed in Library. See No. L.T. 3785/17/21]

Notifications of the Ministry of Road Transport and Highways

SHRI V. MURALEEDHARAN: Sir, on behalf of General (Retd.) V.K. Singh, I lay on the Table, under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988, a copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, along with Explanatory Memoranda and Delay Statements:

(1) S.O. 4262 (E), dated the 25th November, 2019, amending

Notification No. S.O. 444 (E), dated the 12th June, 1989, to insert certain entries in the original Notification.

(2) G.S.R. 881 (E), dated the 26th November, 2019, publishing the Central Motor Vehicles (Twelfth Amendment) Rules, 2019.

(3) G.S.R. 934 (E), dated the 18th December, 2019, publishing the Central Motor Vehicles (Thirteenth Amendment) Rules, 2019.

(4) G.S.R. 935 (E), dated the 18th December, 2019, publishing the Central Motor Vehicles (Fourteenth Amendment) Rules, 2019.

(5) G.S.R. 959 (E), dated the 27th December, 2019, publishing the Central Motor Vehicles (Fifteenth Amendment) Rules, 2019.

(6) G.S.R. 37 (E), dated the 17th January, 2020, publishing the Central Motor Vehicles (First Amendment) Rules, 2020.

(7) G.S.R. 104 (E), dated the 11th February, 2020, publishing the Central Motor Vehicles (Second Amendment) Rules, 2020.

(8) G.S.R. 178 (E), dated the 16th March, 2020, publishing the Central Motor Vehicles (Third Amendment) Rules, 2020.

(9) S.O. 1579 (E), dated the 22nd May, 2020, publishing the Central Motor Vehicles (Relaxation of Fees) Order, 2020.

(10) G.S.R. 308 (E), dated the 22nd May, 2020, publishing the Central Motor Vehicles (Fourth Amendment) Rules, 2020.

(11) S.O. 1759 (E), dated the 5th June, 2020, publishing the Motor Vehicles (High Security Registration Plates) Amendment Order, 2020.

(12) G.S.R. 401 (E), dated the 24th June, 2020, publishing the Central Motor Vehicles (Fifth Amendment) Rules, 2020.

(13) G.S.R. 414 (E), dated the 26th June, 2020, publishing the Central Motor Vehicles (Sixth Amendment) Rules, 2020.

(14) S.O. 2339 (E), dated the 14th July, 2020, amending Notification No. S.O. 444 (E), dated the 12th June, 1989 to substitute/insert certain entries in the original Notification.

(15) G.S.R. 457 (E), dated the 20th July, 2020, publishing the Central Motor Vehicles (Seventh Amendment) Rules, 2020.

(16) G.S.R. 540 (E), dated the 1st September, 2020, publishing the Central Motor Vehicles (Eighth Amendment) Rules, 2020.

(17) S.O. 3204 (E), dated the 21st September, 2020, specifying that the provisions of sub-section (1) of Section 66 shall not apply to a transport vehicle, used exclusively for the carriage of oxygen during the period of Novel Corona Virus (COVID-19) pandemic, up to the 31st March, 2021.

(18) S.O. 295 (E), dated the 22nd January, 2020, amending Notification No. S.O. 444 (E), dated the 12th June, 1989, to substitute certain entries in the original Notification.

[Placed in Library. For (1)to(18), See No. L.T. 3314/17/21]

Report and Accounts (2019-20) of CPCB, Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Babul Supriyo, I lay on the Table, under sub-section (1) of Section 39 of the Water (Prevention and Control of Pollution) Act, 1974, as amended by the Amendment Act, 1988, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Central Pollution Control Board (CPCB), Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 4086/17/21]

MoU between Gol and WAPCOS Limited

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Rattan Lal Kataria, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Jal Shakti, *formerly Ministry of Water Resources, River Development and Ganga Rejuvenation*) and the WAPCOS Limited, for the year 2020-21.

[Placed in Library. See No. L.T. 4000/17/21]

MESSAGES FROM LOK SABHA

- (I) The Arbitration and Conciliation (Amendment) Bill, 2021
- (II) The Major Port Authorities Bill, 2021
- (III) The Jammu and Kashmir Reorganisation (Amendment) Bill, 2021

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Arbitration and Conciliation (Amendment) Bill, 2021, as passed by Lok Sabha at its sitting held on the 12th February, 2021."

(II)

"In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendments made by Rajya Sabha in the Major Port Authorities Bill, 2020 at its sitting held on the 10th February, 2021, were taken into consideration and agreed to by Lok Sabha at its sitting held on the 12th February, 2021."

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Seventy-first", the word "Seventy-second" be *substituted*.

CLAUSE 1

2. That at page 1, line 5, *for* the figure "2020", the figure "2021" be *substituted*.

CLAUSE 2

3. That at page 3, line 4, *for* the words "expression "notify"", the words "expression "notify" and "notified"" be *substituted*.

CLAUSE 54

4. That at page 19, line 24, *for* the words "shall be in Mumbai", the words "shall be at such a place as may be notified by the Central Government" be *substituted*.

(III)

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 13th February, 2021, agreed without any amendment to the Jammu and Kashmir Reorganisation (Amendment) Bill, 2021, which was passed by Rajya Sabha at its sitting held on the 8th February, 2021."

Sir, I lay a copy of the Arbitration and Conciliation (Amendment) Bill, 2021, on the Table.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON HEALTH AND FAMILY WELFARE**

प्रो. राम गोपाल यादव (उत्तर प्रदेश): महोदय, मैं विभाग-संबंधित स्वास्थ्य और परिवार कल्याण संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (हिन्दी तथा अंग्रेजी में) सभा पटल पर रखता हूँ :-

- (i) स्वास्थ्य और परिवार कल्याण विभाग की अनुदान मांगों 2020-21 (मांग संख्या 42) के संबंध में एक सौ अठारहवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों पर सरकार द्वारा की गई कार्रवाई संबंधी एक सौ पच्चीसवां प्रतिवेदन;
- (ii) स्वास्थ्य और परिवार कल्याण विभाग (स्वास्थ्य और परिवार कल्याण मंत्रालय) की अनुदान मांगों 2021-22 (मांग संख्या 44) के संबंध में एक सौ छब्बीसवां प्रतिवेदन; और
- (iii) स्वास्थ्य अनुसंधान विभाग (स्वास्थ्य और परिवार कल्याण मंत्रालय) की अनुदान मांगों 2021-22 (मांग संख्या 45) के संबंध में एक सौ सत्ताईसवां प्रतिवेदन।

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT, FORESTS AND
CLIMATE CHANGE**

SHRI ASHWINI VAISHNAW (Odisha): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change:—

- (i) Three Hundred Forty First Report on Demands for Grants (2021-22) of the Department of Atomic Energy;
- (ii) Three Hundred Forty Second Report on Demands for Grants (2021-22) of the Department of Biotechnology;
- (iii) Three Hundred Forty Third Report on Demands for Grants (2021-22) of the Department of Scientific and Industrial Research;
- (iv) Three Hundred Forty Fourth Report on Demands for Grants (2021-22) of the Department of Science and Technology;

- (v) Three Hundred Forty Fifth Report on Demands for Grants (2021-22) of the Department of Space;
 - (vi) Three Hundred Forty Sixth Report on Demands for Grants (2021-22) of the Ministry of Environment, Forest and Climate Change; and
 - (vii) Three Hundred Forty Seventh Report on Demands for Grants (2021-22) of the Ministry of Earth Sciences.
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REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

DR. SUDHANSHU TRIVEDI (Uttar Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Energy:—

- (i) Sixth Report on 'Demands for Grants (2021-22)' relating to the Ministry of New and Renewable Energy; and
 - (ii) Seventh Report on 'Demands for Grants (2021-22)' relating to the Ministry of Power.
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REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RAILWAYS

श्री नरहरी अमीन (गुजरात): महोदय, मैं विभाग-संबंधित रेल संबंधी संसदीय स्थायी संबंधी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (i) 'रेलवे स्टेशनों के आधुनिकीकरण सहित यात्री सुविधाएं' विषय के संबंध में छठा प्रतिवेदन; और
 - (ii) रेल मंत्रालय की 'अनुदान मांगों (2021-22)' के संबंध में सातवां प्रतिवेदन।
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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON URBAN DEVELOPMENT**

श्री सुशील कुमार मोदी (बिहार): महोदय, मैं आवासन और शहरी विकास मंत्रालय की 'अनुदान मांगों (2021-22)' पर विभाग-संबंधित शहरी विकास संबंधी संसदीय स्थायी समिति के पांचवें प्रतिवेदन की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON WATER RESOURCES**

SHRI HARSHVARDHAN SINGH DUNGARPUR (Rajasthan): Sir, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Water Resources (2020-21):-

- (i) Tenth Report on 'Demands for Grants (2021-22)' of the Ministry of Jal Shakti - Department of Water Resources, River Development and Ganga Rejuvenation; and
- (ii) Eleventh Report on 'Demands for Grants (2021-22)' of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that a letter has been received from Shri Ripun Bora, Member, stating that he is not able to attend the sittings of the House from 8th March to 8th April, 2021, due to personal reason. He has, therefore, requested for grant of Leave of Absence till the end of the 2nd part of the ongoing (253rd) Session of the Rajya Sabha.

Does he have the permission of the House for remaining absent from 8th March to 8th April, 2021, during the 2nd part of the (253rd) Session of the Rajya Sabha?

(No. Hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

REFERENCE BY THE CHAIR - *Contd.*

MR. CHAIRMAN: Shrimati Vandana Chavan has sent a...(Interruptions)...

श्रीमती छाया वर्मा : सर, महिला दिवस पर हमें बोलने का मौका दीजिए।

श्री सभापति : वंदना चव्हाण जी महिला ही हैं न! मैं उनको preside करने के लिए बुलाने वाला हूँ। वे नहीं आई हैं, तो मैं आपको भी बुला सकता हूँ। ...(व्यवधान)... नहीं, नहीं, ऐसा नहीं है, उन्होंने चिट्ठी भेजी, इसलिए मैंने सोचा कि उनको बुलाऊँ। बाद में मुझे पता चला कि वे flight में हैं और उनकी flight लेट हो गई है। श्रीमती छाया वर्मा। आप एक-एक मिनट में अपनी बात रखिए।

श्रीमती छाया वर्मा (छत्तीसगढ़): थैंक यू, सर, आपने मुझे बोलने का मौका दिया। आज अंतरराष्ट्रीय महिला दिवस के उपलक्ष्य में आप सबको हार्दिक बधाई और शुभकामनाएँ। अगर मैं शास्त्र की बात करूँ, तो "यत्र नार्यस्तु पूज्यन्ते, रमन्ते तत्र देवताः" और अगर मैं राजनीति की बात करूँ, तो "बेटी बचाओ, बेटी पढ़ाओ" का नारा आपने दिया है। बोलने और सुनने में बहुत अच्छा लगता है, लेकिन वास्तविकता से कोसों दूर है यह नारा। आज बेटी कहीं पर सुरक्षित नहीं है। ...(व्यवधान)... अगर मैं छत्तीसगढ़ ...(व्यवधान)...

MR. CHAIRMAN: Chhayaji, today is a very positive occasion. ...(Interruptions)...

श्रीमती छाया वर्मा : अगर मैं छत्तीसगढ़ की बात करूँ, ...(व्यवधान)...

श्री सभापति : हम इसी में लग जाएँ, तो फिर कुछ होगा नहीं। 20 साल से ऐसे ही चल रहा है।

श्रीमती छाया वर्मा : अगर मैं छत्तीसगढ़ की बात करूँ, तो तीजन बाई, जो एक अनपढ़ महिला थीं, तीजन बाई से लेकर कल्पना चावला, जो आसमान में रहीं, धरती से लेकर आसमान तक महिलाओं ने सर्वत्र अपना जौहर दिखाया है। आज के समय में चाहे फाइटर लड़ाकू विमान चलाने की बात हो, बस उनको अवसर मिलने की आवश्यकता है। जब राजीव जी प्रधान मंत्री थे, तो उन्होंने पंचायती राज और नगरी निकाय में महिला आरक्षण लाकर महिलाओं को अवसर दिया था। आज महिलाएँ सभी जगह सशक्त हैं। मैं सदन के माध्यम से आज विशेष दिवस के उपलक्ष्य में चाहती हूँ कि विधान सभा, लोक सभा और राज्य सभा में भी महिलाओं को आरक्षण मिले। बहुत-बहुत धन्यवाद, सर।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the matter raised by Shrimati Chhaya Verma.

श्री सभापति : श्रीमती फूलो देवी नेतम। क्या आप कुछ बोलना चाहती हैं? आप संक्षेप में महिलाओं के विकास के लिए शुभकामना देने और उनके लिए क्या करना चाहिए, इस पर अपनी बात रखिए।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): धन्यवाद, सभापति महोदय। मैं आज अंतरराष्ट्रीय महिला दिवस के उपलक्ष्य में आप सबको बधाई और शुभकामनाएँ देती हूँ। निश्चित तौर पर महिलाएँ राष्ट्रीय लेवल पर काम कर रही हैं, पर शासन की नीतियों से कहीं न कहीं महिलाएँ दुखी हैं। महिलाएँ आज सुरक्षित नहीं हैं। "बेटी बचाओ, बेटी पढ़ाओ" का नारा दिया गया, लेकिन लगता है कि कहीं भी महिलाएँ सुरक्षित नहीं हैं। महिलाएँ आज महँगाई को लेकर बहुत ज्यादा परेशान हैं। ...**(व्यवधान)**... मैं आपके माध्यम से निवेदन करती हूँ कि खास तौर पर महिलाओं के किचन का बजट बिगड़ चुका है, इसलिए महँगाई पर चर्चा हो और महँगाई कम की जाए।

श्री सभापति : बहनो और भाइयो, हम इस विषय को इतने सालों से देख रहे हैं, लेकिन इसमें राजनीति लाने से यह होगा कि यह विषय समाप्त हो जाएगा। महिलाओं को मौका देकर... महिलाओं को इस विषय में पॉजिटिवली कुछ कहना है, सुझाव देना है या शुभकामना देनी है, इसका उद्देश्य यही है। अदरवाइज़, जैसा पिछले बीस सालों से चला आ रहा है, आगे भी वैसा ही चला सकते हैं, उन्हीं चीज़ों के बारे में बात कर सकते हैं। मेरे पास सभी के नाम हैं। No rajniti, please.

सुश्री सरोज पाण्डेय (छत्तीसगढ़): माननीय सभापति महोदय, आज अंतरराष्ट्रीय महिला दिवस के अवसर पर आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको साधुवाद देती हूँ। अंतरराष्ट्रीय महिला दिवस आज पूरे विश्व में मनाया जा रहा है, लेकिन जो परिस्थितियाँ हैं... पिछले कुछ वर्षों में मुझे लगता है कि महिलाएं बेहद सशक्त हुई हैं। महिलाओं पर राजनीति नहीं होनी चाहिए, हम तो जैसे भी बार-बार अपने अधिकारों के लिए लड़ती रही हैं। लेकिन देश के प्रधान मंत्री, माननीय नरेन्द्र मोदी जी को मैं इस बात के लिए साधुवाद देना चाहती हूँ कि उन्होंने एक अच्छी शुरुआत की। मैं इस पर राजनीति नहीं कर रही हूँ, मेरी बात को गंभीरता से सुनिए।...**(व्यवधान)**... इस देश में जब बच्ची पैदा होती थी, पुरातन समय से इसकी शुरुआत हुई कि अगर घर में बिटिया पैदा हुई, तो कई प्रदेश ऐसे थे, जहाँ बिटिया को पैदा होने के पहले ही मार दिया जाता था। अगर बिटिया पैदा हो गई, तो उस बिटिया को पैदा होने के बाद खत्म कर दिया जाता था। देश में महिला एवं पुरुष का अनुपात बिगड़ा और अनुपात बिगड़ने के कारण परिस्थितियाँ बहुत भयानक होने लगीं। देश के प्रधान मंत्री जी ने - 'बेटी बचाओ-बेटी पढ़ाओ' की शुरुआत की। बेटी को बचाए भी और बेटी को पढ़ाए भी, जब इसकी शुरुआत हुई, तो आज आप वह अनुपात देखिए। आज वह अनुपात सुधरा है, मैं इसके लिए प्रधान मंत्री जी को साधुवाद देती हूँ। बहुत सारी ऐसी घटनाएँ हैं, जो हमारे मन को पीड़ा देती हैं। महिला कभी राजनीति की वस्तु नहीं होती है। मैं इस सदन में उपस्थित थी, मुझे वह दिन भी याद है, जिस दिन तीन तलाक का मुद्दा उठा था। इस सदन में लोगों ने जिन विषयों को रखा।....**(व्यवधान)**... तीन तलाक....**(व्यवधान)**..

MR. CHAIRMAN: Please. ...(*Interruptions*)...

सुश्री सरोज पाण्डेय : जो महिलाएं पीड़ित थीं, उन बहनों से पूछिए, वे "तीन तलाक" शब्द से कितनी भयभीत होती थीं? राजनीति के तुष्टिकरण के कारण, तुष्टिकरण की राजनीति ने हर बार उनको मरने के लिए मजबूर किया।

श्री सभापति : आप संक्षेप में बोलिए।...(व्यवधान)...

सुश्री सरोज पाण्डेय : तीन तलाक का मुद्दा ऐसा मुद्दा है कि इस सरकार ने, हमारे प्रधान मंत्री ने ताकत के साथ इसके खिलाफ शुरुआत की।...(व्यवधान)...

MR. CHAIRMAN: Please. ...(*Interruptions*)... I am there to take care. ...(*Interruptions*)... Don't worry.

सुश्री सरोज पाण्डेय : माननीय सभापति जी, आज अंतरराष्ट्रीय महिला दिवस है। मुझे लगता है कि आपका संरक्षण तो हम लोगों को हमेशा मिलता ही है, लेकिन आज विशेष तौर पर आपका संरक्षण मिलना चाहिए।

MR. CHAIRMAN: Please conclude.

सुश्री सरोज पाण्डेय : मैं इस बात को भी ज़रूर कहना चाहती हूँ कि जब हमारे यहां पर राजनीति की शुरुआत होती है, तो हम लोगों को पीछे ढकेल दिया जाता है अथवा राजनीतिक प्रदेशों की बात की जाती है। लेकिन अगर कुछ अच्छा हुआ है, तो आपको सरकार को भी साधुवाद देना चाहिए।

MR. CHAIRMAN: Please. ...(*Interruptions*)...

SHRI JAIRAM RAMESH(Karnataka): Sir, how much time has been given? ...(*Interruptions*)...

MR. CHAIRMAN: If Members want to hear them, it is okay. Otherwise, we will move ahead.

सुश्री सरोज पाण्डेय : हमारी भारतीय जनता पार्टी की सरकार ने अगर राजनैतिक तौर पर आरक्षण की बात कही है, तो सरकार ने....

श्री सभापति : आप लोग शॉर्ट में बोलिए।

DR. AMAR PATNAIK(Odisha): Sir, I associate myself with the views expressed by the hon. Member.

डा. सोनल मानसिंह (नाम निर्देशित): माननीय सभापति जी, मैं आपका धन्यवाद करती हूँ कि आज विशेष रूप से आप महिलाओं को संरक्षण दे रहे हैं और बोलने का मौका दे रहे हैं। अंतरराष्ट्रीय महिला दिवस किसने तय किया? दो जर्मन महिलाओं ने इसकी शुरुआत की थी। आज मैं इस सदन के पटल पर यह मांग रखती हूँ कि अंतरराष्ट्रीय पुरुष दिवस भी मनाया जाए।...(व्यवधान)... हम बराबरी की बात तो करते हैं...(व्यवधान)... मैं आपसे कुछ...(व्यवधान)... सबसे पहले अभी कल्पना चावला की बात हुई तो मुझे अभी मांडविया जी ने बताया है कि कल एक अद्भुत घटना घटी है कि पहली बार एक टैंकर शिप, जिसमें कैप्टन से लेकर पूरा कू महिलाओं का है, वह मुम्बई से वाडिनार गया है और दुनिया में यह पहली घटना है। दुनिया के सारे ऑर्गेनाइज़ेशंस ने भी इसे बहुत सराहा है। Sir, I just want to say a few things. Please allow me time. 'Demands Made on Women', यह किसी ने लिखा है, मैं क्वोट करना चाहूंगी, "It is very hard to be a woman because you must think like a man, act like a lady, look like a beauty queen and work like a horse." अभी मेरी बहन ने जो बात कही, कल मेरा एक कार्यक्रम था 'स्त्री' और यह नाट्य कथा दो घंटे की है। उसमें मैंने कहा है - आधे से अधिक हूँ, पर अधिकार से वंचित हूँ। यह जो सारे क्षेत्रों में बराबरी की बात हो रही है, जहां पॉलिसी, नीतियां गढ़ी जाती हैं, वहां पर अभी तक हम लोग इस कन्क्लूजन पर नहीं पहुंचे हैं कि स्त्रियों का कितना प्रतिशत होना चाहिए। यह अधिकार कौन देता है, यह मैं पूछना चाहती हूँ? "आधे से अधिक हूँ, पर अधिकार से अभी तक वंचित हूँ", इस पर विचार किया जाए, धन्यवाद।

DR. AMAR PATNAIK: Sir, I associate myself with the matter raised by the hon. Member.

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र): माननीय सभापति जी, मैं आपका बहुत-बहुत शुक्रिया अदा करना चाहूंगी और सारी महिलाओं को अंतरराष्ट्रीय महिला दिवस की शुभकामनाएं भी देना चाहूंगी। साथ ही साथ मैं यह भी कहूंगी कि आपने इंटरनेशनल विमैन्स डे को लेकर बहुत सारी बातें कहीं। हमने 24 साल पहले संसद से यह शुरुआत की थी कि हम महिलाओं के लिए 33 परसेन्ट रिज़र्वेशन लायेंगे। मैं मानती हूँ कि 24 साल के बाद हमें यह जो 33 परसेन्ट का आंकड़ा है, इसे बढ़ाकर 50 प्रतिशत कर देना चाहिए। जब हम 50 प्रतिशत आबादी हैं तो हमारा रिप्रेजेंटेशन पार्लियामेन्ट या असेम्बली में 50 प्रतिशत क्यों न हो? साथ ही साथ मैं इस बैकड्रॉप में यह बात भी करना चाहूंगी कि जब कोविड-19 आया और कोविड-19 की...(व्यवधान).. मैं आज के दिन इस पर राजनीति नहीं करना चाहूंगी, क्योंकि मैं मानती हूँ कि राजनीति से ऊपर यह विषय है और जब हम कोविड-19 और कोविड-19 लॉकडाउन को लेकर बात करते हैं तो सबसे ज्यादा गाज जो पड़ी है, वह महिलाओं पर पड़ी है - चाहे उनकी मेन्टल हैल्थ को लेकर हो, चाहे उनकी समस्याओं को लेकर हो, चाहे डोमेस्टिक वर्क लोड बढ़ा हो, डोमेस्टिक वॉयलेन्स बढ़ा हो, चाइल्ड मैरिज बढ़ी

हों, जो महिलाएं पढ़ाई करती थीं, उन्हें उससे वंचित रखा गया हो - ये सारे मुद्दे देश के सामने आए हैं। मैं चाहूंगी कि हम देश में और पार्लियामेन्ट के पटल पर इस पर चर्चा करें।

मैं आखिरी एक चीज़ और कहूंगी कि इंडिया में महिलाओं के प्रति व्यवहार सबसे ज्यादा बायस्ड होता है, यह एक रिपोर्ट बताती है। चाहे वर्क पेलोड का हो या उनकी भागीदारी का हो, तो मैं उम्मीद करती हूँ कि हम सब राजनीति से ऊपर उठकर महिलाओं के मुद्दों को सक्षम तरीके से रखेंगे और उनकी भागीदारी बढ़ायेंगे, धन्यवाद।

DR. AMAR PATNAIK: Sir, I associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Mr. Chairman, Sir, at the outset, you just mentioned the United Nation's theme for this year, "Women in Leadership: Achieving an Equal Future in a Covid-19 World." Women have always been on the forefront in terms of service. Speak about World Wars, we can think of the Red Cross. Speak about Leprosy, we think about Mother Teresa and the missionaries. Whether it is Spanish Flu, whether it is plague, whether it is any crisis, women are always in the forefront. However, they have to get the opportunity to play a full role in shaping pivotal decisions. Sadly, the deep-seated historic, cultural, socio-economic barriers prevent women from taking their seat at the decision-making table so that resources and power are more equitably distributed. They have always remained at the lowest-paid jobs, and many in extremely vulnerable forms of employment. Many audits have shown that not more than 6 per cent of women have got a role of leadership. So, we must think about it. We can make a beginning by bringing the legislation on the 33 per cent reservation for women in Lok Sabha and Rajya Sabha because it has been proved that even during the Covid-19 pandemic, in many countries, say Denmark, Ethiopia, Finland, Germany, Iceland, New Zealand, Slovakia, women heads of Government have been widely recognised and appreciated for their quickness, for their activeness, for their effectiveness in the nation's response to the Covid-19 Pandemic. Thank you.

DR. AMAR PATNAIK: Sir, I associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Thank you. This is the way one should put things.

DR. AMEE YAJNIK (Gujarat): Thank you, Sir, for this opportunity on this wonderful day. I would like to say that we are here celebrating International Women's Day, but

90 per cent of our women in the rural areas or urban areas don't know that there is a day specially carved out for them and they do not know that there has to be a celebration on this day.

Sir, I would like to bring to your notice and to the notice of everybody that we are not talking about celebrating women's day here and talking to each other about their empowerment. But we are talking about a participatory democracy in this country where every woman needs to live her life with dignity and to take part in this democracy. And that is why only one instance comes to my mind as a women's rights crusader. You take centuries in the past and maybe in the future, there will never be a vision like Rajiv Gandhi's vision of bringing women into local participation and to bring women as leaders.

Sir, a question was asked in this hon. House as to how many women sarpanches have been there in the last thirty years after the 73rd and the 74th Amendments. The answer given by the Minister was that more than a lakh women sarpanches have come in. This would not have been possible unless there's a vision. I wish that all the women could get access to all the schemes, all the rights that have been given by the Constitution, and that every empowered woman should see to it that another woman gets empowered. Thank you, Sir.

DR. AMAR PATNAIK: Sir, I associate myself with the mention made by the hon. Member.

श्री सभापति: श्रीमती सीमा द्विवेदी। आप संक्षेप में बोलिए, प्लीज़।

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश): माननीय सभापति महोदय, आपको हृदय से बहुत-बहुत आभार कि आज इस महिला सशक्तिकरण के दिन आपने सारी महिलाओं को बोलने का अवसर दिया है।

श्री सभापति: आप बैठ कर भी बोल सकती हैं।

श्रीमती सीमा द्विवेदी: महोदय, मुझे बैठ कर बोलने में फीलिंग नहीं आती, मैं खड़े होकर ही बोल पाती हूँ।

श्री सभापति: ठीक है।

श्रीमती सीमा द्विवेदी: महोदय, आपने सदन की सारी बहनों को बोलने का जो एक नया उपक्रम किया है, उसके लिए मैं आपको साधुवाद देती हूँ।

मान्यवर, आज अन्तरराष्ट्रीय महिला दिवस पूरे देश में मनाया जा रहा है। अगर मैं महिलाओं के अधिकार की बात करूँ, कर्तव्य की बात करूँ, तो मैं अपनी बात बताती हूँ कि आज तक मुझे इतना जो सम्मान मिला है, वह पुरुषों के द्वारा मिला है। मुझे कहीं यह फीलिंग नहीं हुई कि मैं महिला हूँ। मैं इस बात को लेकर बहुत खुश हूँ। महोदय, मैं 1995 में राजनीति में आयी हूँ और आज 2021 का वक्त है। मुझे ऐसा कभी फील नहीं हुआ कि मुझे कहीं पर महिला होने के नाते रोका गया हो।

मान्यवर, इस सदन में आकर मेरी निगाहें स्वर्गीय सुषमा स्वराज जी को ढूँढ़ रही हैं, जो हमारी प्रेरणास्रोत हुआ करती थीं, जो हमारा आदर्श हुआ करती थीं। सारे कार्यक्षेत्रों में, चाहे हम वायुयान की बात करें, ट्रेन की बात करें, पार्लियामेंट की बात करें, सामाजिक जीवन की बात करें, टीचिंग लाइन की बात करें या मेडिकल लाइन की बात करें, कोई भी क्षेत्र ऐसा नहीं बचा है, जहाँ पर हमारी महिलाओं ने सम्मान न बढ़ाया हो।

मान्यवर, यह बहुत पुरानी बात है कि जब हम लोग बहुत छोटे थे, तब सुनते थे कि खेल जगत में पी.टी. ऊषा ने दौड़ लगाकर देश का नाम रौशन किया, स्वर्ण पदक दिलाया। ऐसे नामों को हम लोग बचपन से देखते चले आए हैं। मान्यवर, आज हमारी सरकार जिस तरह से महिलाओं को लेकर तमाम नियम बना रही है, तमाम कानून बना रही है और जिस तरह से महिलाओं को प्रोत्साहन दे रही है, यह काबिल-ए-तारीफ है।

इस अन्तरराष्ट्रीय महिला दिवस के अवसर पर सदन की सभी महिलाओं को और देश की सभी महिलाओं को, चाहे वे ग्रामीण हों या नौकरी-पेशे में कहीं भी हों, उन सभी महिलाओं को मैं अन्तरराष्ट्रीय महिला दिवस की बधाई देती हूँ। मान्यवर, खास कर मैं जहाँ से तीन बार विधायक रही, अपने उस क्षेत्र की महिलाओं को इस दिवस की बधाई देना चाहती हूँ, धन्यवाद।

DR. AMAR PATNAIK: Sir, I associate myself with the mention made by the hon. Member.

श्रीमती सम्पतिया उइके (मध्य प्रदेश): माननीय सभापति जी, आपने मुझे इतने महत्वपूर्ण अवसर पर बोलने का अवसर दिया, इसके लिए आपको बहुत-बहुत धन्यवाद। मैं सर्वप्रथम तो आपको बहुत धन्यवाद देती हूँ और साथ ही साथ पूरे देश की बहनों को भी बहुत धन्यवाद देती हूँ। हमारे यशस्वी माननीय प्रधान मंत्री जी को और मध्य प्रदेश के यशस्वी माननीय मुख्य मंत्री जी को भी बहुत-बहुत धन्यवाद देती हूँ। अभी तीजन बाई की बात आई, लेकिन मैं यह बतानी चाहती हूँ कि तीजन बाई को अवार्ड देने वाले भी हमारे यशस्वी माननीय प्रधान मंत्री जी ही हैं। मैं ग्रामीण क्षेत्र से आती हूँ, आज पूरे देश में अंतरराष्ट्रीय महिला दिवस मनाया जा रहा है। जहाँ तक महिलाओं को सम्मान देने की बात है, तो मैं इस संबंध में यह बताना चाहती हूँ कि चाहे पंचायत में हो या पार्लियामेंट में हो, सभी जगह महिलाओं को सम्मान दिया जा रहा है। आज त्रिस्तरीय पंचायती राज में महिलाओं को 50 प्रतिशत आरक्षण भी मिला। इसके कारण हमारी बहनें आगे आईं और आज मुझे यह बताते हुए हर्ष हो रहा है कि हमारी सरकार के कार्यकाल में 78 महिलाएँ लोक सभा में और 27 महिलाएँ राज्य सभा में प्रतिनिधित्व कर रही हैं। मैं आज रिकॉर्ड देख रही थी, तो यह

पता चला कि इसके पहले राज्य सभा में मात्र गिनी-चुनी दो-चार महिलाएँ आती थीं, पर आज हर वर्ग की महिलाओं को हर क्षेत्र में अवसर मिला है।

महोदय, अभी आपने भी कहा कि चाहे वह मानसिक रूप से हो, चाहे सामाजिक रूप से हो, चाहे आर्थिक रूप से हो, चाहे राजनीतिक रूप से हो, आज महिलाएँ धीरे-धीरे मुख्य धारा की ओर बढ़ रही हैं। सबसे बड़ी बात सामाजिक स्तर की है। आज धीरे-धीरे सामाजिक क्षेत्र में भी, चाहे वे ग्रामीण क्षेत्र में रहने वाली महिलाएँ हों या शहरी क्षेत्र में रहने वाली महिलाएँ हों, सबको बहुत ही सम्मान मिल रहा है। अगर हम आर्थिक स्थिति की बात करें, तो जिस तरीके से यशस्वी माननीय प्रधान मंत्री जी की ओर से पूरे देश में सेल्फ हेल्प गुप्स बने और सेल्फ हेल्प गुप्स बनने के बाद आत्मनिर्भर भारत के मार्ग प्रशस्त हुए, उसी तरह आज महिलाएँ जिस तरह से हर क्षेत्र में काम कर रही हैं, वह काफी काबिले तारीफ है। महोदय, आपने मुझे इस अवसर पर बोलने का मौका दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देती हूँ।

REGARDING MOTION UNDER RULE 267 TO DISCUSS HUGE AND FREQUENT INCREASE IN PETROLEUM PRICES

श्री सभापति : आपको भी धन्यवाद। मित्रो, I have received notice from Shri Mallikarjun Kharge, under Rule 267 of the Rules of Procedure and Conduct of Business in Rajya Sabha, of his intention to move a motion for suspension of Business rules on 8th March, 2021 that this House agrees to suspend the Listed Business to discuss huge and frequent increase in prices of petrol, diesel and LPG even when international crude oil prices are significantly low, leading to further increase in prices of all essential commodities which is putting extreme burden on the shoulders of the common man, particularly in the post-Covid economic crisis. I have gone through the notice and I have come to the conclusion that this issue can be discussed during the course of discussion on the Appropriation Bill. ...(*Interruptions*).... Also, we have enough opportunities to discuss it during the Budget part of the Session.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, this is a very important issue and it is a burning subject. Throughout the country, people are agitating. That is why, we are requesting you to suspend all the rules under Rule 267 and give us a chance to speak on this subject. Ultimately, we will see what the Government is going to say on this subject.

Sir, you are well aware and it is not new to you. Now, the petrol prices are nearing Rs.100 per litre and the diesel prices are more than Rs.80 per litre. Prices of LPG have also increased. Prices of all the petroleum products have gone up and

there is a rise of nearly 820 per cent excise duty on diesel and around 258 per cent excise duty on petrol after 2014.

And nearly Rs.1,21,000 crores....*(Interruptions)*...

MR. CHAIRMAN: Okay. We are not discussing the issue. ...*(Interruptions)*... As you have given notice, I allowed you to mention the subject. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: One minute, Sir. I am sorry; it is Rs.21 lakh crores. ...*(Interruptions)*... Sir, Rs.21 lakh crores have been collected by putting excess excise duty, cess and all these things...

MR. CHAIRMAN: Okay, Khargeji. ...*(Interruptions)*... I have allowed you. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: Sir, because of this, the entire country is suffering. ...*(Interruptions)*... The prices are going up. ...*(Interruptions)*... No, no; this is a very important issue. ...*(Interruptions)*...

MR. CHAIRMAN: Please. ...*(Interruptions)*... Because it is an important issue, I have allowed you to mention it though you know the Rules position. Rule 267 says, 'at the discretion of the Chair'. I have gone through it. There are enough opportunities including Appropriation Bills and other occasions to discuss it. ...*(Interruptions)*... But, still, because you are a senior Member and also the Leader of the Opposition and you have given notice, I have just allowed you to mention the subject. You have rightly mentioned the subject, we leave it there and we move on. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: No, no. It is very important...

MR. CHAIRMAN: Now, I have to go to....*(Interruptions)*... This will not go on record. ...*(Interruptions)*... Please, it is not going on record. ...*(Interruptions)*... It is very important that we run the House and this is the first day. ...*(Interruptions)*... This is the first day. ...*(Interruptions)*... Please, this is not going on record. Why are you really wasting your energies and taking the time of the House? ...*(Interruptions)*... Please bear with me. I have allowed you to express your views and you have clearly expressed it. Then, we must move on. No, no; every issue is important. ...*(Interruptions)*... Every issue is important. ...*(Interruptions)*... No, no; please. ...*(Interruptions)*... Now, it is Question Hour. Q. No.136, Shri Narain Dass Gupta.

Question Hour, please. ...(*Interruptions*)... प्लीज़, बैठ जाइए। ...(**व्यवधान**)... Question Hour, Shri Narain Dass Gupta. ...(*Interruptions*)... I have not allowed it. ...(*Interruptions*)... Please, Question Hour. ...(*Interruptions*)... Shri Narain Dass Gupta, Lok Sabha. ...(*Interruptions*)...

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Sir, I am in Lok Sabha. ...(*Interruptions*)...

MR. CHAIRMAN: Supplementary by Shri Narain Dass Gupta. ...(*Interruptions*)... Please. ...(*Interruptions*)... You are all aware of the Rules. ...(*Interruptions*)... Question Hour is also important. ...(*Interruptions*)... Please. ...(*Interruptions*)... Q.No.136. ...(*Interruptions*)... Please go to your seats. ...(*Interruptions*)... कृपया बैठ जाइए। ...(**व्यवधान**)... It is not going on record, why are you wasting your energies? ...(*Interruptions*)... नारायण दास गुप्ता जी, आप सवाल पूछिए। ...(**व्यवधान**)... Q.No.136.

ORAL ANSWER TO QUESTION

Fatalities and displacement of people due to Climate Change

*136. SHRI NARAIN DASS GUPTA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of fatalities and people displaced due to climate change triggered events in 2020, State-wise;
- (b) whether any compensation has been provided to the victims;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (d) A Statement is laid on the Table of the House.

Statement

- (a) There is no established study for India providing a quantified contribution of climate change triggering either fatalities or displacement of people in 2020.

While many studies monitor extreme events in the environment, the science of attribution of these changes particularly to climate change is far more complex and currently an evolving subject. Such extreme events as are observed may arise from a number of causes, including the inherent variability in climatic systems that are common in the biosphere and geosphere. Most studies so far have relied on mathematical modelling of climate change impacts but these are yet to be empirically verified.

Further, according to the IPCC Special Report on Global Warming of 1.5 degree C (2018), the social, economic, and environmental factors underlying displacement of people by climate change are complex and varied; therefore, attributing it to the effect of observed climate change or assessing its possible magnitude with any degree of confidence is challenging.

Displacement of people in the aftermath of natural disasters or to pursue livelihoods under more conducive conditions is a well-known phenomenon but there have been no observed instances of displacement within the country in 2020 that are directly attributable in any substantial measure to climate change.

Migration patterns continue to be monitored by Central and State governments in the work of several government departments and through the work of many government and non-government agencies, academics and civil society organisations.

(b) to (d) Do not arise. However, relief, recovery, and rehabilitation are governed *inter alia* by the relevant provisions of the National Disaster Management Act and the guidelines, directives, and orders of the National Disaster Management Authority and the State Disaster Management Authorities. The constitutional, legal and administrative provisions relevant to disaster management and disaster risk reduction adequately address the management of disasters in the country.

The government of India stands committed to combating climate change through its several programs and schemes. This includes implementation of the National Action Plan on Climate Change (NAPCC), which comprises missions in specific areas of solar energy, energy efficiency, water, agriculture, Himalayan ecosystem, sustainable habitat, green India, and strategic knowledge on climate change. The NAPCC provides an overarching framework for all climate actions. Thirty-three States /Union Territories have prepared their State Action Plan on Climate Change (SAPCC) in line

with NAPCC taking into account the State's specific issues relating to climate change. These SAPCCs outline sector-specific and cross-sectoral priority actions, including adaptation.

SHRI NARAIN DASS GUPTA: Sir, my supplementary is this. *...(Interruptions)...* As the Minister has said that there is no established practice to identify the reasons and causes for such type of displacement, may I ask the Minister: Have we identified, at any point of time, the reasons and causes for such type of displacement? Or, have we taken any steps in advance so that this problem is addressed? *...(Interruptions)...*

MR. CHAIRMAN: Yes; Mr. Minister. *...(Interruptions)...* प्लीज़, बैठ जाइए। *...(व्यवधान)...*

SHRI PRAKASH JAVADEKAR: As he has asked.. *...(Interruptions)...*

MR. CHAIRMAN: Please. *...(Interruptions)...* You will be spoiling the others' opportunities. *...(Interruptions)...* Question Hour is important. *...(Interruptions)...*

SHRI PRAKASH JAVADEKAR: As he has asked a specific information, I will definitely write to him and give all details. *...(Interruptions)...*

MR. CHAIRMAN: No, no. No comments. *...(Interruptions)...* Second supplementary. *...(Interruptions)...*

SHRI NARAIN DASS GUPTA: Sir, I would like to know whether steps have been taken to address these problems because every year this happens, although he has said.. *...(Interruptions)...*

श्री सभापति : यह रिकॉर्ड में नहीं जाएगा। *...(व्यवधान)...* Relay नहीं होगा। *...(व्यवधान)...* रिपोर्ट नहीं कर सकते। *...(व्यवधान)...* No relay, no reporting. *...(Interruptions)...*

SHRI NARAIN DASS GUPTA: Sir, what are the steps that have been taken to address this issue?

श्री प्रकाश जावडेकर : महोदय, लोगों को यह डर लगता है कि क्या ज्यादा बारिश आना या कभी ज्यादा बाढ़ आना, इसका जलवायु परिवर्तन से कोई संबंध है?

10.00 A.M.

लेकिन, let me mention the IPCC Report. The IPCC Special Report on Global Warming of 1.5 Degree Centigrade, the social, economic and environmental factors underlying displacement of people by climate change are complex and varied.

MR. CHAIRMAN: Please do not waste the time of the House. ...*(Interruptions)*... Important questions are there. ...*(Interruptions)*...

SHRI PRAKASH JAVADEKAR: Therefore, attributing it to the effect of observed climate change or assessing its possible magnitude with any degree of confidence is challenging. ...*(Interruptions)*...

MR. CHAIRMAN: It is the first day of the House and you want to disturb the House like this. ...*(Interruptions)*...

SHRI PRAKASH JAVADEKAR: So, IPCC also says after studying that it is not possible to attribute everything to climate change. ...*(Interruptions)*...

MR. CHAIRMAN: Right. ...*(Interruptions)*... This is not the way. It is unnecessary. ...*(Interruptions)*... यह रिकॉर्ड में नहीं आएगा। ...**(व्यवधान)**... आप लोग होश में आकर नियम को समझने की कोशिश कीजिए, क्योंकि यह सब रिकॉर्ड में नहीं आएगा। ...**(व्यवधान)**... आपका होश और वह सब unnecessarily बरबाद होगा।...**(व्यवधान)**... Shri Subhas Chandra Bose Pilli from Lok Sabha.

SHRI SUBHAS CHANDRA BOSE PILLI: I am from Lok Sabha. Sir, with the rising ocean temperature and increased acidity, the entire food web is being altered and the productivity of global fish production is impacted. ...*(Interruptions)*... This can severely impact the food security as well as livelihood of the coastal areas of the country. Nine out of thirteen districts of Andhra Pradesh have coastal boundary. ...*(Interruptions)*...

श्री सभापति : प्लीज़, ये unparliamentary words use मत कीजिए। ...**(व्यवधान)**... * is unparliamentary. ... *(Interruptions)*... Don't bring unparliamentary things to Parliament. ...*(Interruptions)*... You all know that it is an unparliamentary word.

* Expunged as ordered by Chair.

SHRI SUBHAS CHANDRA BOSE PILLI: May I know from the hon. Minister the steps taken in this regard? ...(Interruptions)...

श्री सभापति : आप रिकॉर्ड देखिए। ...(व्यवधान)... रिकॉर्ड मेंने नहीं बनाया, यह पुराने ज़माने से चल रहा है।...(व्यवधान)... आप रिकॉर्ड देखिए। ...(व्यवधान)...

SHRI MALLIKARJUN KHARGE: Sir, you allow us to discuss it.

MR. CHAIRMAN: If you don't want the House to continue... ...(Interruptions)... You don't want the House to continue... ...(Interruptions)...

You want to deprive the people of the questions and answers, then, I can adjourn the House. ...(Interruptions)... If you don't want... ...(Interruptions)... You have been in Government for years. ...(Interruptions)... Please understand. ...(Interruptions)... The Opposition... ...(Interruptions)... The entire House wants the House to continue. ...(Interruptions)... आप लोग अपनी सीट्स पर जाइए, प्लीज़। Please go to your seats. ...(Interruptions)... Please go to your seats. ...(Interruptions)... Ask your Members to go to their seats. ...(Interruptions)... I have given an opportunity to all of you. ...(Interruptions)... इस तरह लोकतंत्र का मज़ाक नहीं करना चाहिए। ...(व्यवधान)... This is not the way. ...(Interruptions)... This is not the way. ...(Interruptions)... This is not the way. ...(Interruptions)... I don't want to take any drastic action on the first day. ...(Interruptions)... The House is adjourned to meet at 11 o'clock.

[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned at three minutes past ten of the clock.

*The House reassembled at eleven of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

**REGARDING MOTION UNDER RULE 267 TO DISCUSS HUGE AND FREQUENT
INCREASE IN PETROLEUM PRICES -- Contd.**

MR. DEPUTY CHAIRMAN: Now, the Statutory Resolution.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): उपसभापति महोदय, हमने जो रूल 267 में नोटिस दिया था, उसमें हमने स्पष्ट कह दिया था कि आज डीज़ल और पेट्रोल के दाम दिन-पर-दिन बढ़ रहे हैं।

श्री उपसभापति : माननीय एलओपी साहब, परम्परा यह है कि आप बोलें तो बीच में न रोका जाए। माननीय चेयरमैन साहब इस पर already बता चुके हैं कि अभी मंत्रालयों पर बहस होनी है, Appropriation Bill आने वाला है, उसमें ये सारी बातें की जा सकती हैं।

श्री मल्लिकार्जुन खरगे : उपसभापति महोदय, हम तब तक wait नहीं कर सकते। डीज़ल और पेट्रोल के दाम दिन-पर-दिन बढ़ रहे हैं।

श्री उपसभापति : आप इतने अनुभवी व्यक्ति हैं।

श्री मल्लिकार्जुन खरगे : महोदय, अगर बिल आने तक हम रुक जाएंगे, तो जनता की हालत क्या होगी?

श्री उपसभापति : आप जानते हैं कि माननीय चेयरमैन साहब इस पर स्थिति स्पष्ट कर चुके हैं। मेरी भी एक सीमा है।...(व्यवधान)...

श्री आनन्द शर्मा (हिमाचल प्रदेश): उपसभापति महोदय, नियम किसलिए बने हैं, नियम किसके लिए हैं? अगर ऐसे विषयों पर चर्चा नहीं होगी तो नियम किसलिए बने हैं?

MR. DEPUTY CHAIRMAN: It cannot be discussed now. Now the Bill will be taken up. ...*(Interruptions)*... Now, the Statutory Resolution. ...*(Interruptions)*... We will take up the listed Business. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे : महोदय, इस पर चर्चा करने की आवश्यकता है।

श्री उपसभापति : मैंने आपको बताया है कि माननीय चेयरमैन साहब इस पर स्थिति स्पष्ट कर चुके हैं। आप इतने अनुभवी सदस्य हैं, आप सारे रूल्स जानते हैं...(व्यवधान)... आप जानते हैं that Ruling of the hon. Chairman cannot be reopened. ...*(Interruptions)*... माननीय चेयरमैन के decision को reopen नहीं किया जा सकता, यह आप अच्छी तरह जानते हैं। कोई बात रिकॉर्ड पर नहीं जा रही है। हाउस के सामने मेरा आग्रह है कि आपको इस पर बोलने के लिए

अवसर मिलने वाला है।...**(व्यवधान)**... मैंने आपको बताया कि मंत्रालयों पर बहस होनी है, अन्य अवसर आने वाले हैं। आपसे मेरा आग्रह है कि इस बिल को लें और सदन की कार्यवाही को चलने दें।...**(व्यवधान)**... Now, the Statutory Resolution. आप जानते हैं कि माननीय चेयरमैन साहब ने जो कहा, उस डिस्मिशन को हम reopen नहीं कर सकते उनकी रूलिंग फाइनल है। उन्होंने स्थिति स्पष्ट कर दी है। The Statutory Resolution and the Arbitration and Conciliation (Amendment) Bill, 2021, to be discussed together. ...**(Interruptions)**... श्री के.के. रागेश, वे उपस्थित नहीं हैं। मैं आग्रह करूंगा कि कृपया शांत रहें।...**(व्यवधान)**... श्री बिनोय विस्वम ...**(व्यवधान)**... श्री शक्तिसिंह गोहिल जी, कृपया आप अपनी सीट पर जाएं, Statutory Resolution मूव करें। ...**(व्यवधान)**... माननीय सदस्य अपनी जगह पर जाएं और हाउस को चलने दें। ...**(व्यवधान)**.. आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। आप जानते हैं कि माननीय चेयरमैन के decision को reopen नहीं किया जा सकता है। कृपया सदन की कार्यवाही को चलने दें। मेरा आग्रह है कि वेल से अपनी सीट पर जाएं।...**(व्यवधान)**...

सदन की कार्यवाही एक बजे तक के लिए स्थगित की जाती है।

The House then adjourned at four minutes past eleven of the clock.

The House reassembled at one of the clock,

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN) in the Chair.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Now, we shall take up the Statutory Resolution. ...**(Interruptions)**...

श्री सैयद नासिर हुसैन (कर्नाटक): मैडम,.....**(व्यवधान)**.... एक प्रस्ताव रखा गया था.....**(व्यवधान)**.... बातचीत करने के लिए**(व्यवधान)**.... पेट्रोल, डीजल और गैस का.....**(व्यवधान)**.... उसका क्या हुआ?

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): So, let us adjourn the House for fifteen minutes. ...**(Interruptions)**... We will adjourn the House for fifteen minutes. The House is adjourned till 1.15 p.m.

The House then adjourned at one minute past one of the clock.

The House reassembled at fifteen minutes past one of the clock,

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN) in the Chair.

श्री जयराम रमेश (कर्नाटक): मैडम, प्याज़ के दाम बढ़ रहे हैं। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): We will wait till the Chairman or the Deputy Chairman comes. So, we are adjourning the House till 1.30 p.m. The House is adjourned till 1.30 p.m.

The House then adjourned at sixteen minute past one of the clock.

*The House reassembled at thirty minutes past one of the clock,
THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN) in the Chair.*

ANNOUNCEMENT BY THE CHAIR

श्री जयराम रमेश (कर्नाटक): मैडम, महिलाओं पर अत्याचार हो रहा है।...**(व्यवधान)...**

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Now, I am going to say something. I am sure, this is a happy news for all the Members. Hon. Members, on the request received from many Members from various parties, hon. Chairman has decided that from tomorrow, Tuesday, the 9th March, 2021, the sitting of Rajya Sabha will commence from 11.00 a.m. up to 6.00 p.m., as per usual timings of the House. The Members will be seated in the Rajya Sabha Chamber and the Galleries only, with some distancing. Details of the sitting plan will be intimated to the Members today.

The House stands adjourned to meet at 11.00 a.m. on Tuesday, the 9th March, 2021.

The House then adjourned at thirty-one minutes past one of the clock till eleven of the clock on Tuesday, the 9th March, 2021

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